

ITEM NO.9+19 Court 1 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1139/2020

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.100266/2020-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(C) No. 1118/2020 (X)

(FOR EX-PARTE AD-INTERIM RELIEF ON IA 98868/2020
IA No. 98868/2020 - EX-PARTE AD-INTERIM RELIEF)

W.P.(C) No. 1152/2020 (PIL-W)

(FOR ADMISSION)

W.P.(C)No.1168 of 2020

(FOR ADMISSION)

Date : 12-10-2020 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Petitioner-in-person
In WP 1139/2020

In WP 1152/2020 Mr. P. Wilson, sr. Adv.
Mr. D. kumanan, AOR

In WP 1118/2020 Mr. K. Parameshwar, AOR
Mr. M.V. Mukunda, Adv.
Mr. Aman Saxena, Adv.

In WP 1168/2020 Mr. Fauzia Shakil, Adv.

For Respondent(s) Mr. KK Venugopal, AG
Mr. Tushar Mehta, SG
Mr. K.M. Nataraj, ASG
Ms. Suhasini Sen, Adv.
Mr. Kanu Agarwal, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Raj Bahadur Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Writ Petition (Civil) No.1139 of 2020

Petitioner appearing in person seeks permission to withdraw the writ petition.

Permission granted.

The writ petition is dismissed as withdrawn.

Writ Petition(Civil)Nos. 1118/2020, 1152/2020 and 1168 of 2020

Issue notice returnable within four weeks.

Reply affidavit, if any, be filed by the respondent in the meantime.

(MADHU BALA)
AR-CUM-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR